

Whoever sits in the Chair has to take into account everything that has happened. So you have to give a ruling. You cannot say that somebody else was sitting in the Chair and therefore you will convey to him or her... (Interruptions)

PROF. CHANDRESH P. THAKUR :... (Interruptions)

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): I cannot hear anything in this noise. (Interruptions)

SHRI PAWAN KUMAR BANSAL: Any person who is sitting in the Chair has to take the decision... (Interruptions)

PROF. CHANDRESH P. THAKUR:.. (interruptions).. Programmes cannot suffice so far as the needs of the job-seekers are concerned.. (interruptions).. Growth rate must be accelerated... (Interruptions)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): I think you can continue afterwards... (Interruptions)...

PROF. CHANDRESH P. THAKUR: Sir, I will finish just now... (Interruptions)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): I think you can continue in the afternoon... (Interruptions)

SHRI PAWAN KUMAR BANSAL: Sir, he should be allowed to continue now because he is making a very good speech... (Interruptions)

SHRI KAMAL MORARKA: What speech? We could not hear anything at all... (Interruptions).. We have got great respect for Mr. Thakur... (Interruptions)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): I think we can adjourn now. The House stands adjourned till 2-30 P.M. today.

The House then adjourned for lunch at six minutes past one of the clock.

The House reassembled after lunch at thirty-three minutes past two of the clock. The Vice-Chairman (Shri V. Narayanasamy) in the Chair.

ANNOUNCEMENT REGARDING STATEMENT BY MINISTER

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): There is an announcement. I have to inform Members that Mr. Rajesh Pilot, Minister of State of the Ministry of Surface Transport will make a statement at 5 o'clock today in connection with the removal of difficulties facing the implementation of the Motor Vehicles Act, 1988, and the Motor Vehicles Rules, 1989.

Now, we shall take up further discussion on the Private Members' Resolution by Shri P. N. Sukul. Mr. P.K. Kunjachen.

श्री राम अवादेश सिंह : महोदय, मैं इस सदन का ध्यान खींचना चाह रहा हूँ कि इस सरकार का एक मंत्री** (Interruptions)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Nothing should go on record.

SHRI RAM AWADESH SINGH:** (Interruptions)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): You take your seat. Kindly take, your seat. This is Private Members' business. Kindly do not interfere. Kindly take your seat.

SHRI RAM AWADESH SINGH : **

**Not recorded

THE VICE-CHAIRMAN
(SHRI V. NARAYANASAMY):
Whatever he speaks will not go
on record.

SHRI RAM AWADESH
SINGH:**

अन संज्ञात में राज्य मंत्री और
संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री
रघाविकांत मलवीय) : उन व्यक्त महोदय,
यह डाई बजे से जो बिजनेस चल रहा है,
वह प्राइवेट मੈम्बर का बिजनेस है।
इसलिए मेरा अनुरोध है कि न तो इनको
कोई बात रिकार्ड का जय और न इन्हें
एल क किया जाय।

SHRI VITHALRAO MA-
DHAVRAO JADHAV (Maha-
rashtra): I am on a point of
order, Sir. My point of order is
that when the Private Members'
Business is going on, no other
business is allowed in the House.
From that point of view, Mr. Ram
Awadesh Singh had no right to
say whatever he has said. There-
fore, it should be expunged from the
record.

THE VICE-CHAIRMAN
(SHRI V. NARAYANASAMY):
I have said that nothing of what
Mr. Ram Awadesh Singh has said
will go on record. Now, Mr.
Kunjachen will speak on the Reso-
lution.

**RESOLUTION REGARDING
FORMULATION OF A COMPRE-
HENSIVE NATIONAL WAGE
POLICY BY GOVERNMENT—
Contd.**

SHRI P. K. KUNJACHEN
(Kerala): Mr. Vice-Chairman,
Sir, I support the Resolution moved

**Not recorded

by Shri P.N. Sukul on 28th July,
1989. I thought of moving an
amendment. But as the Resolu-
tion had been moved on previous
non-official day, it is not possible
to move the amendment. As you
see, it has been stated in the Reso-
lution:—

“...this House is of opinion
that Government should ra-
tionalise its ‘Wage Policy’ for
securing to all workers a living
wage, as directed in article
43 of the Constitution and in
pursuance thereof, formulate
a comprehensive National Wage
Policy, so that—”...

So, a wage policy alone is not
sufficient. Actually, according to
the latest estimates, there are 64
million agricultural workers in the
country. If you take the rural
poor as a whole, the figure comes
to 110 million people. They are
the most down-trodden people in
the country. Even though mi-
nimum wages have been declared
in various parts of the country,
they are not being implemented.
There is no machinery to
implement the minimum wages.
Even though the Government claims
that there are Labour Officers etc.
to implement them, but the actual
position is that in many parts of the
country, the agricultural workers
are denied minimum wages. They
are not getting the minimum wa-
ges. That is one thing.

Another thing is that the Con-
ference of Labour Ministers held
at Delhi in 1982 came to the con-
clusion that the minimum wages
should be revised at a particular
time. If the Cost of Living Index
goes beyond 50 points, the wages
should be revised. That is one
suggestion. Otherwise, within a
period of every two years the mi-
nimum wages should be revised.
Yesterday, I got the list of mi-
nimum wages in all the States